(c) The proposal will be put up before the next meeting of the Municipal Corporations and of tLe Central Council of Local Self Government. The subject is within the competenc • of the States and the Government of India can only advise in this regard.

## |BAN ON FOREIGN COMPANIES FROM BRANCHING INI) NON-LICENSED FIELDS

- 439. SARD A\* HARCHARAN SINGH DUGAL: Wil the PRIME MINISTER be pleased to state:
- (a) Whether it is a fact that Government are content nplating certain measures to prevent foreign companies operating in the country from branching out their activities into the non-licensed fields;
- (b) if so, th *i* details of the measures devised in this regard and when a final decision is likely to be taken with regard to their appli< ation; and
- (c) the total number of foreign companies which are ikely to be affected by this action and ho  $\nu$  it would benefit Indian companies to further their business activities ?

THE MINIS TER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (i ) to (c) The proposal is under examinai ion.

## JMODII (ED PENSION RULES

- 635. SHRI S. D. MISRA: Will the PRIME MINISTER be pleased to state:
- (a) whether [he modified pension rules, according to  $\nu$  liich non-gazetted Government staff wil get their pension and/or retirement be\* effis immediately from the time of retirement, will apply to the staff in semi-Govei nment undertakings and organisations, public sector undertakings and organisati ms, and others whose salaries are beieig paid by the Central Government direc'ly or indirectly; and
- (b) if the answer to part (a) above be in the negative whether there is any move to apply these rules to the categories of employees des ribed above?

THE MINISTER OF STATE IN THE MINIS! RY OF FINANCE (SHRI P. C. SETHI): (a) and (b) The rules con-) tained in the revised Chapter XLVII of

the Civil Service Regulations relating to applications for and grant of pensions, which came into effect from ist October, 1969, to which the Question presumably refers, are applicable to the employees of Central Government only. The staffs of the public sector undertakings and other autonomous bodies which are separate legal entities distinct from Government are, in the matter of terms and conditions of their service, governed by the rules of the respective undertakings or organisations. Most of these organisations have Contributory Provident Fund system for their employees. The revised procedure for sanction and payment of pensions for Government employees does not apply to their employees automatically. However, it is open to the organisations concerned, which have pension system for their employees, to adopt the revised procedure with modifications.

## J EXECUTIVES IN PUBLIC SECTOR

- 644. SHRI BANKA BEHARY DAS: Will the PRIME MINISTER be pleased to state:
- (a) whether the executives in the public sector who have gone on deputation from regular Departments, have been given an option either to serve those industries or to come back to their substantive posts;
- (b) if so, what is the policy decided upon in this regard; and
- (c) whether this policy applies to all or any differentiation has been made and, if so, the reasons for the same ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) and (b) Yes, Sir, While accepting the recommendations of the A.R.C. made in their Report on Public Sector Undertakings, the Government have decided that officers from the permanent civil sir-vices who are on deputation to Public Enterprises would have to exercise an option either for their permanent absorption in the undertakings or reversion to their parent cadre within certain specified time-limits. Officers who are deputed to Public Enterprises in future would also have to decide within stipulated time-limits whether they would resign from the Government service and get permanently absorbed in the public undertakings concerned or return to their parent cadres.

f Transferred from the 24th November, 1969. ^Transferred from the 26th November, 1969.